

**Central Administrative Tribunal
Principal Bench**

**CP No.147/2016
in
OA No.4090/2013**

New Delhi, this the 19th day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Prakash Chandra Ramawat
R/o Block A, Flat No.907,
Modi Splendour Apartments,
Gajularamaram,
Near Usha Mullapudi Hospital,
Hyderabad 500 055. ... Applicant.

(By Advocate : Ms. Shikha Sipra)

Versus

Dr. Hasmukh Adhia
Union of India
Through its Secretary (Revenue)
Ministry of Finance,
Department of Revenue, North Block,
New Delhi. ... Respondents.

(By Advocate : Shri Satish Kumar)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman:

The direction issued by this Tribunal in OA No.4090/2013 was to dispose of the representation of the petitioner against the below benchmark gradings, within a period of eight weeks.

2. In compliance affidavit filed on behalf of the respondents, it is stated that the representation of the applicant stands disposed of vide order dated 03.02.2016. The judgment thus stands complied with. This contempt petition is rendered infructuous, disposed of accordingly.

**(K. N. Shrivastava)
Member (A)**

**(Permod Kohli)
Chairman**

/pj/